

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-101**  
IB-425(ND)/2020

**IN THE MATTER OF:**

M/s. B.D. Polymers

....APPLICANT

**Vs.**

Indiglobal Tradelinks Pvt. Limited

....RESPONDENT

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 5.02.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SMT SAROJ RAJWARE,**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. P.R. Sikka, Advocate

For the Respondent :

For the Intervener :

**ORDER**

Counsel for the Operational Creditor is present. It is seen that there is no compliance with the Provisions of Section 9 (3) (b). Therefore, the Operational Creditor is put to notice. The requirement under the provisions shall be complied within seven days from the date of this order.

List on 30.03.2020.

- Sd/-

(SAROJ RAJWARE)  
MEMBER (TECHNICAL)

- Sd/-

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)